

LOK SABHA DEBATES

LOK SABHA

Thursday, December 22, 1994/Pausa 1, 1916 (Saka)

The Lok Sabha met at
Eleven of The Clock

(MR. SPEAKER In the Chair)

OBITUARY REFERENCES

[English]

MR. SPEAKER: Hon. Members, it is my sad duty to inform the House of the passing away of two of our former colleagues, namely, Sarvashri Chitta Ranjan Ray and Uddaraju Raman.

Shri Chitta Ranjan Ray was a member of Fourth Lok Sabha during 1967—78 representing Joynagar Parliamentary Constituency of West Bengal.

Shri Chitta Ranjan Ray was an active social and political worker. A popular leader of labour movement of his area, he worked tirelessly for the benefit of working class.*

He took keen interest in the proceedings of the House.

Shri Chitta Ranjan Ray passed away on 3 November, 1994 at Calcutta.

Shri Uddaraju Raman was a member of Second Lok Sabha during 1957—62 representing Narsapur Parliamentary Constituency of Andhra Pradesh.

A freedom fighter, Shri Uddaraju Raman took active part in the Namak Satyagraha and was imprisoned at Calcutta in 1933.

A well known social and political worker, he was actively involved in the Kisan Movement and became a popular Kisan leader of Andhra Pradesh. He was the treasurer of Andhra Pradesh Ryots Sangham in 1952—56 and also served as the Secretary of Sabari Project Ryots Association and later rose to become the President of All India Kisan Sabha. He was the pioneer of the youth movement in West Godavari district of Andhra Pradesh. He worked relentlessly for the welfare of the down-trodden people and strove for propagation of widow re-marriage and fought against prevalent social evils like untouchability and Parda system.

Shri Uddaraju Raman passed away on 27 November, 1994 at Hyderabad at the age of 82 years.

We deeply mourn the loss of these friends and I am sure, the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the deceased.

11.03 Hrs.

The Members then stood in silence for a short while.

(Interruption)

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, We have given notice regarding A.T.R.(Interruptions)

[English]

MR. SPEAKER: This is not going on record. (Interruptions)....

MR. SPEAKER: First of all, I would like to express my gratefulness to the Members for yielding.(Interruptions)

SHRI SRIKANTA JENA (Cuttak): Sir, we have no quarrel with you(Interruptions). We have the highest respect and regard for you.

MR. SPEAKER: I think you have very forcefully demonstrated your feelings on this topic.(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Without any success up to now.

MR. SPEAKER: We have some very important business and nothing is more important for the Parliament than to pass the Bills and the Budget.(Interruptions)

SHRI SRIKANTA JENA. How can this Government do it?

SHRI RAM VILAS PASWAN: Corruption is the most important issue.

MR. SPEAKER: You have very wisely cooperated in transacting the legislative business. Only a bit of financial business is remaining.(Interruptions)

SHRI SAIFUDDIN CHOUDHURY (Katwa): We want to cooperate with you, but we want action, Sir. (Interruptions) We are agreed to extend the House. (Interruptions) But he should take action against corrupt Ministers first.

SHRI RAM VILAS PASWAN: Sir, he must take action against the corrupt Ministers.(Interruptions)

SHRI SAIFUDDIN CHOUDHURY: Action first, and then we will take up other business.

MR. SPEAKER: And very wisely, all of you on the floor of the House, in the presence of Members here, agreed to see that the financial business is completed.(Interruptions)

SHRI RAM VILAS PASWAN: They must first take action, Sir.(Interruptions)

MR. SPEAKER: May I plead that we should not give up our right to control the purse strings held by the Government and exercise that right. If that right is not exercised, they will find methods of findings funds for this purpose which is not good for us. Moreover(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: That is what we are doing, Sir.

SHRI RAM VILAS PASWAN: We are doing our duty, Sir.(Interruptions)

MR. SPEAKER: Moreover, the Gian Prakash

*Not recorded

the Report is before you. The Action Taken Report is before you.(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: Gian Prakash Committee Report is not before us.(Interruptions)

MR. SPEAKER: And you have a right to point out from the Report itself that no action is taken. You have also a duty to see that those people who are really responsible for embezzlement of thousands of crores of rupees are also booked and if you do not do that, it would not be proper.(Interruptions)

MR. SPEAKER: I will allow you if the reply is allowed to be given from this side. Otherwise, only one side portion should not come.(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: You give us the Gian Prakash Committee Report. It is not before us.(Interruptions)

SEVERAL HON. MEMBERS: We want action.(Interruptions)

SHRI INDRAJIT GUPTA (Midnapore): Mr. Speaker, Sir, may I make a submission?

MR. SPEAKER: I like very much to hear you and the other senior leaders. But the Government side should be allowed to reply.(Interruptions)

MR. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Cess on Petroleum

*221. SHRI NITISH KUMAR:
DR. MUMTAZ ANSARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government levy cess on petroleum in the country;

(b) if so, the rates at which it is charged and the total income accrued by the end of March, 1994;

(c) whether the Government have utilised the funds so accumulated for the development of the indigenous oil industry;

(d) if so, the details of the projects on which the money has been spent during 1991-92, 1992-93 and 1993-94 separately; and

(e) the balance at credit in the fund in the month of March of each of those years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a). Yes, Sir.

(b) The cess is presently being levied on indigenous crude oil at a rate of Rs. 200 per tonne. The net collection of the Government from the cess upto the end of 1993-94 (RE) amounted to Rs. 20,975 crores.

(c) The funds made available so far have been utilised for the development of the Oil Industry.

(d) The details are given in the enclosed Statement I & II.

(e) The information is given in the enclosed Statement III.

STATEMENT-I			(Rs./crores)
Sl. No.	Organisation	Project	Amount
1991-92			
1.	G.A.I.L.	LPG Project ph. II at Bijapur	77.00
2.	I.R.P.L.	Refining Expansion projects	19.69
3.	C.R.L.	Capacity Expn. Proj.	13.00
		Addl. LPG sphere Proj.	12.76
		Addl. Crude Tankage Proj.	10.93
		Process Optimisation Proj.	0.40
		Captive Power Plant	2.71
		Expl. Research Proj.	0.16
		Aromatics Ph. II	0.15
		Feedstock for petro-chem.	1.40
		Polibutenes Proj.	1.50
4.	M.R.L.	Lube Expansion; Hexane, Ref. optimisation; sewage water tertiary treatment	33.94
		Cauvery Distillation Unit Revamping of Steam & Power System; Aromatics Working Capital Loan	55.00
5.	L.I.L.	Engine oil Dispersant, Ph. IV Engine oil Detergent, Ph. IV-A Expn. & Integration of Plants Utilities System; Extreme Pressure Additives; EOD Expansion Ph. IV-B Revamping of Zinc Di-organo Di-Theophosphate Unit Revamping of EOD manufacturing Facilities; Expansion of blending plant Emergency flare system R&D Ph. III; Mechanical Testing Laboratory-Ph. III; Pilot Plant Expansion Ph. II/III	11.97
6.	IBP Co.	Marketing term.-Cauvery Basin CNG commercialisation Noida Office Complex Housing/Office at Korba New SMS Plant Explosive Accessory Plant Shape charges plant Housing office complex	0.50 1.48 0.70 1.00 3.00 1.19 3.31 0.20